

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 487/2011

This the 8th day of December, 2011

Hon'ble Justice Shri Alok Kumar Singh, Member (J)
Hon'ble Shri S. P. Singh, Member (A)

Murari Lal Rawat, aged about 56 years son of Taini Das resident of Khadra, Telibagh, Lucknow at present posted at Head Office Postal department as Postal Assistant in Bag Branch.

Applicant

By Advocate Sri S. S. Shukla.

Versus

1. Union of India for the Ministry of Postal Department, New Delhi through its Secretary.
2. Director, Postal Department Lucknow.
3. Senior superintendent of Postal Department, Lucknow.

Respondents

By Advocate Sri Deepak Shukla.

Order (Dictated in Open Court)

By Hon'ble Justice Alok Kumar Singh, M(J)

Heard the counsel for the parties.

2. In this O.A., the punishment order dated 26.9.2011 has been impugned. It is said that statutory departmental appeal has also been filed on 10.10.11 (Annexure-3) but its perusal shows that Para 3 is incomplete wherein, no amount whatsoever has been indicated. The learned counsel for the applicant fairly concedes and says that he intends to file a fresh appeal provided this Tribunal gives protection in respect of limitation, if any, in filing the appeal. He also requests that this O.A. may be disposed of with liberty to file a fresh. As far as this requests is concerned, the learned counsel for the respondents has no substantial objection.

3. In view of the above, this O.A. stands finally disposed of with an observation that it would be open for the applicant to file the statutory appeal, if any, within two weeks from today. If appeal is rejected, it would be open to the applicant to file fresh O.A. in accordance with law as and when it is required. But the applicant is supposed to approach this forum only after

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exhausting the alternative remedy available to him. No order as to costs.

S. P. Singh
8.12.11
(S. P. Singh)
Member (A)

Alok Kumar Singh
8.12.11
(Justice Alok Kumar Singh)
Member (J)

Vidya